

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 46(ND)09**  
**CA. NO.**

**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2016**

**NAME OF THE COMPANY: M/s Ms. Manoranjana Singh Vs. M/s. Positive Television Ltd.**

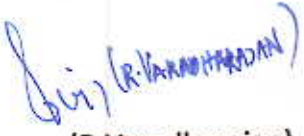
**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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1.	Ms. VASUDHA SEN, ADV.		Resps. 1,2, 10-18	
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**ORDER**

Company petition pertains to the year 2009 and is required to be listed before the New Delhi Bench III. List the matter before New Delhi Bench III on 19.10.2016. Since, the respondent is present, he undertakes to intimate the petitioner about the matter being reposted to 19.10.2016 as well as the C.P. to be listed before Court No. III.

  
(R.Varadharajan)  
Member (Judicial)

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